

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.428

IA/1040/ND/2024 IA/3285/ND/2023 IA/1950/ND/2023 IA/1220/ND/2023
IA/3021/ND/2022 IA/3022/ND/2022 IA/3020/ND/2022 IA/845/ND/2023
IA/846/ND/2023 IA/1630/ND/2023 in IB/983/ND/2020

IN THE MATTER OF:

Dilwara Leasing and Investment Limited	...	Applicant
Versus		
Vibrant Buildwell Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Anirban Bhattacharya in IA-1220/2023 & IA-1950/2023
For the RP	: Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Megha Sharma in IA-1040/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **05.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)